

12.18 hrs.

PAPERS LAID ON THE TABLE
DEFENCE SERVICES ESTIMATES, 1975-76

THE MINISTER OF FINANCE (Shri C. Subramaniam): I beg to lay on the Table a copy of the Defence Services Estimates, 1975-76 (Hindi and English versions). [Placed in Library See No. LT-9173/75]

AIRCRAFT (1ST AMDT.) RULES, 1975

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI SURENDRA PAL SINGH): I beg to lay on the Table a copy of the Aircraft (First Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 260 in Gazette of India dated the 22nd February, 1975, under section 14A of the Aircraft Act, 1934, together with an explanatory note. [Placed in Library See No. LT- 9174/75.]

ANNUAL REPORT OF CARDAMOM BOARD, ERNAKULAM FOR 1973-74 AND REPORT (1974) OF TARIFF COMMISSION re. DYE-INTERMEDIATES INDUSTRY

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): I beg to lay on the Table—

- (1) A copy of the Annual Report (Hindi and English versions) on the working of the Cardamom Board, Ernakulam, for the year 1973-74, [Placed in Library. See No. LT-9175/75]
- (2) A copy of the Hindi version of the Report (1974) of the Tariff Commission on the continuance of protection to the Dye-intermediates Industry, under subsection (2) of section 16 of the Tariff Commission Act, 1951. [Placed in Library. See No. LT-1976-75.]

(Interruptions)

MR. SPEAKER, I am not allowing anybody. Kindly sit down. I have

fixed it for 18th. Mr. Madhu Limaye had written to me that it should be fixed for 24th because he is going out.

I am not calling any gentleman now. Please sit down.

(Interruptions)

SHRI JYOTIRMOY BOSU (Diamond Harbour): We have no intention to offend you in a manner which is not fair. We want to adhere to the rules of procedure. We have nothing personal against you. What does the rule say?

"Rule 334A. A notice shall not be given publicity . . ."

MR. SPEAKER: I have already made my observations. I do not want any more observations. All of you please sit down. I am not allowing anyone.

12.21 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the North-Eastern Areas (Reorganisation) Amendment Bill, 1975, which has been passed by the Rajya Sabha at its sitting held on the 13th March, 1975"

NORTH-EASTERN AREAS (RE-ORGANISATION) AMENDMENT BILL

SECRETARY-GENERAL: Sir, I lay on the Table of the House the North-Eastern Areas (Reorganisation) Amendment Bill, 1975, as passed by Rajya Sabha,

12.21½ hrs.

ASSENT TO BILLS

SECRETARY GENERAL: Sir, I also lay on the Table following two Bills